

**THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM):** (a) and (b) The downward adjustment in the value of rupee effected by the Reserve Bank of India on 1st and 3rd July, 1991 is expected to restrain imports, improve India's export earnings, and encourage capital flows by restoring confidence in the Rupee.

(c) The Government have recently introduced far-reaching reforms in the export-import policy aimed at reducing controls through licensing, strengthening export incentives and linking import capability in a wide range of imports to export earnings.

#### Firing in Karan Sub-Sector

704. **SHRI V. SREENIVASA PRASAD:**

**SHRI M. V. CHANDRA-SHEKARA MURTHY:**

Will the Minister of DEFENCE be pleased to state:

(a) whether the Pakistani troops resorted to heavy firing on Indian posts in the Karan sub-sector of Kupwara in J&K on June 29 and July 1, 1991;

(b) if so, the number of jawans killed due to firing by Pakistani troops;

(c) whether the Indian forces returned the fire;

(d) the details of the incident; and

(e) the steps taken by the Government to face such challenges?

**THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR):** (a) Yes, Sir.

(b) There were no casualties on the Indian side.

(c) and (d) Yes, Sir. Our troops effectively returned the fire.

(e) Our troops are fully equipped and trained to meet all contingencies, to ensure our territorial integrity.

#### Reward to Informers of Income-tax Evaders

705. **SHRI KARIA MUNDA:** Will the Minister of FINANCE be pleased to state:

(a) whether the informants of Income-tax evaders in Delhi during 1990 and 1991 have been rewarded;

(b) if not, the reasons therefor; and

(c) the time by which the cash reward will be given to the informants of Income-tax evaders?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):** (a) Yes, Sir. Reward including interim reward was paid to 17 and 24 informants respectively during the financial years ending on 31st March, 1990 and 1991 in Delhi.

(b) Does not arise.

(c) Under the guidelines for reward to informants, an informant can be paid final reward only after entire tax directly attributable to information furnished by him, as determined in the assessments, has been realised after all the appeals relating to the assessments have been disposed of and the assessments have become final. Hence the time taken for the grant of final reward will vary from case to case.

#### [Translation]

**Repair of Bridge on National Highway No. 25 at Shivpuri Bhognipur**

706. **SHRI SANTOSH KUMAR GANGWAR:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a bridge situated at Shivpuri Bhognipur on the National Highway No. 25 was blown off in October, 1990;